

FIR No.106/2012
u/s 186/302/353/307/34 IPC & 25/27 Arms Act
PS: Kamla Market
State Vs. Ashish

12.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. M.A. Qureshi, Ld. Counsel for applicant/accused.

On the request of ld. Counsel for applicant/accused, bail application be put up for arguments on **16.05.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
12.05.2020

FIR No.182/2017
u/s 392/397/34 IPC
PS: Gulabi Bagh
State Vs. Govind

12.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. S.N. Shukla, Ld. Legal Aid Counsel for
applicant/accused.

Report has not been received.

Let, the report be called from the concerned SHO for

15.05.2020.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
12.05.2020

FIR No.149/2017
u/s 392/394/397/120B/302/411/34 IPC
PS: Sarai Rohilla
State Vs. Saubhagya @ Rahul @ Judi

12.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. S.K. Tiwari, Ld. Counsel for applicant/accused.

It is submitted by ld. Counsel for applicant/accused that applicant/accused is suffering from ailment. Heard.

Let, reply/Report be called from the Jail Superintendent for **15.05.2020** in respect of the ailment of the accused.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
12.05.2020

FIR No.29/2020
u/s 336/387 IPC
PS: Jama Masjid
State Vs. Shehzada Khalid

12.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Hemant Chaudhary, Ld. Counsel for applicant/accused.

On the request of ld. Counsel for applicant/accused, bail application is dismissed as withdrawn.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

12.05.2020

**FIR No.317/2017
u/s 307/452 IPC
PS: Pahar Ganj
State Vs. Manish Kumar**

12.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Pulkit Jain, Ld. Counsel for applicant/accused.

Reply of the bail application filed.

It is submitted by ld. Counsel for applicant/accused that accused is in JC since 27.10.2017 and complainant has also been examined.
Heard.

Let, the TCR be summoned for **16.05.2020**.


**(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
12.05.2020**

FIR No.59/2019
u/s 365/302/34 IPC
PS: Burari
State Vs. Arvind Kumar

12.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. S.N. Shukla, Ld. Legal Aid Counsel for
applicant/accused.

It is submitted by ld. Legal Aid Counsel for
applicant/accused that wife of applicant/accused is suffering from serious
ailments. Heard.

Let, report in this regard be called from SHO concerned for
15.05.2020.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
12.05.2020

FIR No.32/2019
u/s 399/402 IPC & 25/54/59 Arms Act
PS: Crime Branch
State Vs. Aas Mohd.

12.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Ravi Bhardwaj, Ld. Counsel for applicant/accused.

Arguments on the bail application heard through Video

Conferencing.

It is submitted by ld. Counsel for applicant/accused that
father of applicant/accused is suffering from serious ailment. Heard.

In view of the submissions, let, verification report in respect
of the ailment of the father of accused be called from SHO concerned for
14.05.2020.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

12.05.2020

FIR No.81/2016
u/s 392/397/34 IPC
PS: Gulabi Bagh
State Vs. Gurmukh Singh @ Laddi

12.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. S.N. Shukla, Ld. Legal Aid Counsel for
applicant/accused.

Report has not been received.

Let report be called from the concerned SHO for **15.05.2020**.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

12.05.2020

FIR No.339/2018
u/s 365/392/364A/120B/411/34 IPC
PS: Nabi Karim
State Vs. Rajeev Jain @ Anurag

12.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Ms. Afshan, Ld. Counsel for applicant/accused.

Heard.

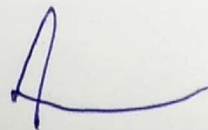
In view of the submissions made by Id. Counsel for applicant/accused, the present application does not fall in category of urgent hearing. It is further submitted by Id. Counsel for applicant/accused that the condition of the father of the applicant/accused is very bad and he is taking treatment from IHBAS and there is no member in his family to look after him and on this ground she made request for interim bail. Heard.

Let, the treatment report of father of the accused Pradeep Jain be called from the IHBAS through SHO PS Nabi Karim for 16.05.2020.

Ld. Counsel for applicant/accused also submitted that applicant/accused is also suffering from ailments. Heard.

Let, the report be called from the Jail Superintendent for

16.05.2020.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

12.05.2020

FIR No. 32/2019
u/s 302/323/341/34 IPC & 25/54/59 Arms Act
PS: Prasad Nagar
State Vs. Vikram Singh @ Vicky

12.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Vaneet Jain, Ld. Counsel for applicant/accused.

Heard.

It is submitted by ld. Counsel for applicant/accused that parents of applicant/accused are suffering from ailment. Heard.

In view of the submissions, let verification report in respect of the ailment of the parents of accused be called from SHO concerned for 18.05.2020.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
12.05.2020

FIR No.127/2019
u/s 420/467/468/471/120B IPC
PS:EOW
State Vs. Ram Ashish s/o. Nikooch

12.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Ashish Laroia, Ld. Counsel for applicant/accused.

Heard.

Reply be called from SHO/IO for **18.05.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

12.05.2020

FIR No.231/2016
u/s 302/201/34 IPC
PS: Kashmere Gate
State Vs. Sunita Singh

12.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. D.B. Yadav, Ld. Counsel for applicant/accused.

On the request of Id. Counsel for applicant/accused, bail application is dismissed as withdrawn.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

12.05.2020

FIR No.415/2015
u/s 365/395/397/120B/412 IPC r/w 25 Arms Act
PS: Kotwali
State Vs. Chander Pal

12.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.


Sh. Sunil Chaudhary, Ld. Counsel for applicant/accused.

Reply of the bail application filed.

It is submitted by ld. Counsel for applicant/accused that
mother of applicant/accused is not feeling well. Heard.

Let, report be called from the concerned SHO for

18.05.2020.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
12.05.2020

**FIR No.5/2014
u/s 20 NDPS Act
PS: Special Cell
State Vs. Kurban @ Mohd. Qurban**

12.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Suraj Prakash Sharma, Ld. Counsel for
applicant/accused.

Heard.

In view of the submissions, let, report be called from PS
Special Cell, NDPS Branch, Lodhi Colony, New Delhi, for **16.05.2020**.


**(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
12.05.2020**

FIR No.182/2017
u/s 395/397/412/120B IPC r/w 25/27 Arms Act.
PS: Kamla Market
State Vs. Arsalan Ali s/o. Mehfooz Ali

12.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Bharat Dubey, Ld. Counsel for applicant/accused.
Reply to the bail application filed.
Heard.

It is submitted by ld. Counsel for applicant/accused that accused is suffering from ear problem and make request that interim bail may kindly be granted to get the treatment of the applicant/accused. Heard.

In view of the submissions, let report be called in respect of the ear problem of applicant/accused from Jail Superintendent No.4 for 15.05.2020.

It is further submitted by ld. Counsel for applicant/accused that co-accused Akshay Kumar has been released by the Jail Superintendent on interim bail of 45 days. Heard.

Let, the report whether co-accused Akshay Kumar has been released on interim bail by Jail Superintendent or not be also called from the Jail Superintendent for 15.05.2020.

I.O. be also summoned.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
12.05.2020

FIR No.22/2020
u/s 326/308/307 IPC
PS: Chandni Mahal
State Vs. Amaan

2.05.2020

present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Sandeep Yadav, Ld. Counsel for applicant/accused.

Heard.

This is the 3rd bail application u/s 439 Cr.P.C.

Notice be issued to the SHO/IO to file reply for **15.05.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

12.05.2020

FIR No.166/2019
u/s 323/376/363/366/506/34 IPC & u/s 6 POCSO Act
PS: Civil Line
State Vs. Harsh Dedh @ Yagdutt Sharma s/o Manoj Sharma

12.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Piyush Jain, Ld. Counsel for applicant/accused.

Heard.

It is submitted by ld. Counsel for applicant/accused that the concerned court is on duty on 14.05.2020 as per duty roaster.

On the request of ld. Counsel for applicant/accused, bail application is adjourned for **14.05.2020**.




(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
12.05.2020

FIR No.76/2017
u/s 452/307/506/34 IPC
PS: Gulabi Bagh
State Vs. Suraj s/o. Late Mahavir Singh

12.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Ramesh Kumar, Ld. Counsel for applicant/accused.
On the request of Id. Counsel for applicant/accused, bail
application be put up for arguments on **16.05.2020**.
Notice be issued to the I.O./SHO for filing of reply for
16.05.2020.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
12.05.2020

FIR No.170/2019
u/s 307 IPC
PS: Lahori Gate
State Vs. Zuhaid Ahmed

12.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Mohd. Naushad Ansari, proxy counsel for Counsel for
applicant/accused for Sh. Salim, Advocate.

On the request of ld. proxy Counsel for applicant/accused,
bail application be put up for arguments on **13.05.2020** through Video
Conferencing.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
12.05.2020

FIR No.327/2019
u/s 21/29 of NDPS Act
PS: Crime Branch
State Vs. Inder Singh

12.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

None for applicant/accused.

Since no one has appeared on behalf of applicant/accused since morning despite repeated calls and no one was also appeared on behalf of applicant/accused on last date of hearing. Therefore, it appears that applicant/accused is no more interested to pursue the present bail application. Hence, same is dismissed.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

12.05.2020

FIR No.122/2019
u/s 20/25/29 NDPS Act
PS:Crime Branch
State Vs. Suman Kumar

12.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

None for applicant/accused.

The report in respect of the medical treatment provided to the inmates has been sent by the Jail Superintendent. Be taken on record. Application is stands disposed off accordingly.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
12.05.2020

FIR No.361/2019
u/s 392/411/120B/34 IPC
PS: Kotwali
State Vs. Vishal @ Mukul s/o Kamal

12.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

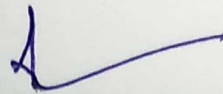
Sh. Rajesh Kumar, Ld. Counsel for applicant/accused.

Inadvertently, the date has been fixed for 12.05.2020 but the perusal of the order dtd. 22.04.2020 reveals that the interim bail of 45 days has already been granted to the applicant/accused.

Interim order to continue.

Be put up for **02.06.2020**.

Intimation be sent to the Jail Superintendent, Delhi for information.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
12.05.2020

FIR No.303/2018
u/s 21/25/61/85 NDPS Act
PS: Crime Branch Delhi
State Vs. Pradeep @ Deepak @ Bhatta


12.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. R.K. Giri and Sh. U.K. Giri, Ld. Counsel for
applicant/accused.

Report not received from Crime Branch (Narcotic Cell),
Kotwali, Delhi.

Report be called from concerned PS for **13.05.2020**.

On the request of Id. Counsel for applicant/accused, bail
application be put up for arguments on **13.05.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
12.05.2020

FIR No.20/2015
u/s 302/396/412/34 IPC
PS: Kamla Nagar
State Vs. Adil @ Shahzada

12.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Asgar Khan, Ld. Counsel for applicant/accused.

Part arguments heard through Video Conferencing.

On the request of Id. Counsel for applicant/accused, bail application be put up for further arguments on **03.06.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
12.05.2020

FIR No.130/2014
u/s 419/420/365/392/395/412/120B/34 IPC
PS: Kamla Market
State Vs. Raj Bahadur

12.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Rajan Bhatia, Ld. Counsel for applicant/accused.

Heard.

Reply to the bail application filed but the verification report in respect of the ailment of the wife of the applicant/accused has not been filed and time has been sought by SI Giriraj. Heard. Allowed.

Be put up for **16.05.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
12.05.2020

FIR No.193/2019
u/s 302/323/34 IPC & 25/27 Arms Act
PS: Prasad Nagar
State Vs. Amit @ Akash

12.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Animesh Pandit, Ld. Counsel for applicant/accused.

Heard.

On the request of ld. Counsel for applicant/accused, bail application be put up for arguments on 21.05.2020.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
12.05.2020

FIR No.288/2019
u/s 392/397/34 IPC
PS: Sabzi Mandi
State Vs. Rahul @ Hatara

12.05.2020

Present:


Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Mohd. Ilyas, Ld. Counsel for applicant/accused.

Heard.

This is the application of interim bail.

Let, report/reply be called from SHO of PS Subzi Mandi for
16.05.2020.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
12.05.2020

FIR No.224/2018
u/s 22/29 NDPS Act
PS: Crime Branch
State Vs. Rakesh Mishra

12.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Anand Verdhan Maitreya, Ld. Counsel for
applicant/accused.

On the request of Id. Counsel for applicant/accused, bail
application be put up before the concerned court on **18.06.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
12.05.2020

FIR No. 288/2019
u/s 394/397/411/34 IPC
PS: Sarari Rohilla
State Vs. Raja @ Achu

12.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Lokesh Khanna, Ld. Counsel for applicant/accused.

In view of the submissions, let, report be called from SHO

PS Sarai Rohilla that in how many cases accused is involved for **16.05.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
12.05.2020

FIR No.29/2020
u/s 392/397/34 IPC & 25/27/54 Arms Act
PS: DBG Road
State Vs. Chandan

12.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Akram Soptiya, Ld. Counsel for applicant/accused.

On the request of ld. Counsel for applicant/accused, bail application is dismissed as withdrawn.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

12.05.2020

FIR No.31/2019
u/s 120B/366/376/376D/306/21/34 IPC
PS: Prasad Nagar
State Vs. Ravi s/o. Shri Nandu Shah

12.05.2020

**ORDER ON THE INTERIM BAIL APPLICATION OF
APPLICANT/ACCUSED RAVI S/O. SHRI NANDU SHAH.**


Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Vaneet Jain, Ld. Counsel for applicant/accused.
Heard.

In view of the submissions, interim bail of applicant/accused
is extended till **01.07.2020**.

Accused shall surrender before the concerned Jail Supdt. on
expiry of interim bail period.

Copy of order be sent to concerned Jail Supdt. forthwith for
compliance.

Application stands disposed of accordingly.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
12.05.2020

FIR No.426/2018
u/s 392/394/411/34 IPC
PS: Karol Bagh
State Vs. Vikram @ Vicky s/o Jagroop

12.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Satish Kumar, Ld. Counsel for applicant/accused.
On the request of ld. Counsel for applicant/accused, bail
application is dismissed as withdrawn.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
12.05.2020

FIR No.224/2018
u/s 419/420/467/468/471/34 IPC
PS:Subzi Mandi

State Vs. Sharwan Kumar s/o. Mahadev Prasad

12.05.2020

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
SHARWAN KUMAR S/O MAHADEV PRASAD.**

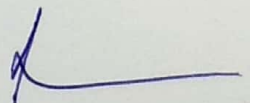
Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. S.K. Sinha, Ld. Counsel for applicant/accused.
Arguments on the bail application heard through Video Conferencing.

It is submitted by ld. counsel for applicant/accused that applicant/accused is in JC w.e.f. 12.01.2019 and he has been falsely implicated in the present case. It is further submitted by ld. Counsel for applicant/accused that applicant/accused is ready to settle the matter. It is further submitted by ld. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that case is at initial stage and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is in JC w.e.f. 12.01.2019 and there is outbreak of Covid-19.

Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble High Court in Delhi



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in case titled as Shobha Gupta & Anr. Vs. Union of India & Ors Writ Petition © No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi. The accused Sharwan Kumar was granted bail by the Ld. MM vide order dtd. 25.05.2019 subject to deposit of alleged causing loss of Rs.19,43,256/- with the complainant but the accused Sharwan Kumar could not deposit the same and Ld. Counsel for the accused has moved an application for modification of the order but the same was dismissed by the court concerned.

This court has perused the above stated order and after gone through the same and in the interest of justice, accused is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt.

It is made clear that the interim bail of 45 days has been granted by this court to the accused subject to deposit of Rs.10 lacs with the complainant bank by accused Sharwan Kumar s/o. Sh. Mahadev Prasad within one week of his release from the Jail. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
12.05.2020

FIR No.193/2020
u/s 392/34 IPC
PS: Wazirabad
State Vs. Anish Tyagi s/o. Sh. Satya Prakash Tyagi

12.05.2020

**ORDER ON THE BAIL APPLICATION OF APPLICANT/
ACCUSED ANISH TYAGI S/O. SH. SATYA PRAKASH TYAGI.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. P.K. Chaudhary, Ld. Counsel for applicant/accused.
Arguments on the bail application heard.

It is submitted by ld. counsel for applicant/accused that applicant/accused is in JC w.e.f. 05.05.2020 and he has been falsely implicated in the present case and nothing has been recovered from the applicant. It is further submitted by ld. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that case is at initial stage and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is in JC w.e.f. 12.02.2019 and there is outbreak of Covid-19.

Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT

PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble High Court in Delhi in case titled as Shobha Gupta & Anr. Vs. Union of India & Ors Writ Petition © No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi, accused is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.



**(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
12.05.2020**

FIR No.170/2019
u/s 307 IPC and 25 Arms Act
PS: Lahori Gate
State Vs. Zuhaid @ Makku

12.05.2020

**ORDER ON THE INTERIM BAIL APPLICATION OF
APPLICANT/ACCUSED ZUHAID @ MAKKU.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Sandeep Yadav, Ld. Counsel for applicant/accused.
I.O. SI Sandeep Dahiya in person who has filed reply to the
bail application.

Arguments on the interim bail application heard.

It is submitted by ld. counsel for applicant/accused that applicant/accused is in JC w.e.f. 25.08.2019 and he has been falsely implicated in the present case. It is further submitted by ld. Counsel for applicant/accused that there is no person in the family to look after the wife of applicant/accused who has recently given the birth to a child, hence, presence of applicant/accused required to look after his wife. It is further submitted by ld. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted interim bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that case is at initial stage and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone

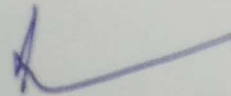
through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is in JC w.e.f. 25.08.2019 and there is outbreak of Covid-19.

Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble High Court in Delhi in case titled as Shobha Gupta & Anr. Vs. Union of India & Ors Writ Petition © No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi, accused is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.

Accused is directed not to contact with the complainant and shall not extend any threat to the complainant or his or her family members.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

12.05.2020

FIR No.9/2020
u/s 376/354/506/511/34 IPC

PS: Hauz Qazi
State Vs. (i). Vishvender s/o Sh. Gyanender
(ii). Amit @ Monu s/o. Late Sh. Chander Bhan

12.05.2020

**ORDER ON THE BAIL APPLICATION OF APPLICANTS/ACCUSED
VISHVENDER S/O. GYANENDER AND AMIT @ MONU S/O. LATE SH.
CHANDER BHAN.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Jatin Kumar, Ld. Counsel for applicants/accused.
Arguments on the bail application heard.

It is submitted by Id. counsel for applicants/accused that applicants/accused are in JC w.e.f. 20.01.2020 and they have been falsely implicated in the present case. It is further submitted by Id. Counsel for applicants/accused that complainant has changed her version on various times and the same is reflected in the charge-sheet and make a request that accused persons may kindly be granted bail.

Per contra, Id. Addl. PP for the State has vehemently opposed the bail application of applicants/accused on the ground that case is at initial stage and examination of prosecutrix is yet to be completed and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by Id. counsel for applicant/accused as well as the Id. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused persons are in JC w.e.f. 20.01.2020 and there is outbreak of Covid-19.

Further, the prosecutrix resile from her statement which she has initially written in her complaint made to the police upon which the FIR has been registered and she has changed her version in her statement u/s 164 Cr.P.C. which was recorded by Ld. MM. Part examination of the prosecutrix has already recorded and because of the Covid-19 it will take a long time to conclude the trial of this case.

Keeping in view the facts and circumstances, accused/applicants are admitted to interim bail for a period of 45 days on their furnishing personal bond in the sum of Rs.10,000/- each to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of their release from Jail. Accused/applicants shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.

Accused/applicants are directed not to approach in any manner to the victim directly or indirectly. Both accused are further directed not to make any call from their mobile phone to the mobile phone of the victim or their family members during the period of interim bail.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

12.05.2020

FIR No.0032/2019
u/s 399/402/379/411 IPC
PS: Crime Branch
State Vs. Sumit Arora

12.05.2020

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
SUMIT ARORA**

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Jaspal Singh, Ld. Counsel for applicant/accused.

Arguments on the bail application heard,

It is submitted by ld. counsel for applicant/accused that applicant/accused is in JC w.e.f. 12.02.2019 and he has been falsely implicated in the present case. It is further submitted by ld. Counsel for applicant/accused that other 2-3 co-accused have already been granted interim bail. It is further submitted by ld. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted interim bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that case is at initial stage and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is in JC w.e.f. 12.02.2019 and there is outbreak of Covid-19.

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Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble High Court in Delhi in case titled as Shobha Gupta & Anr. Vs. Union of India & Ors Writ Petition © No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi, accused is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
12.05.2020

FIR No.134/2015
u/s 395/397/34 IPC
PS:Lahori Gate
State Vs. Rizwan Khan s/o. Usman Khan

12.05.2020

**ORDER ON THE INTERIM BAIL APPLICATION OF
APPLICANT/ACCUSED RIZWAN KHAN S/O. USMAN KHAN**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Amzad Khan, Ld. Counsel for applicant/accused.
Arguments on the bail application heard through Video Conferencing.

It is submitted by ld. counsel for applicant/accused that applicant/accused is in JC w.e.f. 04.09.2015 and he has been falsely implicated in the present case on the false disclosure statement of the main accused and he has been falsely implicated in the above noted case as a victim of circumstances. It is further submitted by ld. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted interim bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that case is at initial stage and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is in JC w.e.f. 04.09.2015 and there is outbreak of Covid-19.



Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble High Court in Delhi in case titled as Shobha Gupta & Anr. Vs. Union of India & Ors Writ Petition © No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi, accused is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.

Applicant/accused is directed to pay Rs.10 lacs to the complainant within one week.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
12.05.2020

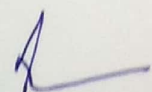
FIR No.110/2015
u/s 420/409/467/468/477A/201/120B IPC
PS: EOW
State Vs. Hare Krishna Mishra

12.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. K. Singhal, Id. Counsel for Appellant/convict heard through Video Conferencing.

It is submitted by Id. Counsel for appellant/convicted that vide judgment and order on sentence dtd. 19.08.2019 passed by Ld. CMM, Central District, Delhi, the appellant was sentenced to undergo 07 years Rigorous Imprisonment for each offence and was further burdened with fine of Rs.10 lacs and in default of making the payment of fine, the appellant has to further undergone six months Simple Imprisonment but because of poor financial condition the appellant does not have any mean to deposit the fine imposed by the Ld. Trial court while passing the sentence and he has preferred a appeal and same was assigned to the court of Ms. Charu Aggarwal, Ld. ASJ and was fixed for 11.11.2019 in which notice was also issued.

It is further submitted by Id. Counsel for accused that he has moved an application u/s 389 Cr.P.C. along with his appeal for suspension of the sentence but on that particular date, the lawyers were on strike and the appeal as well as his application u/s 389 Cr.P.C. for suspension of the sentence was adjourned for 09.01.2020 and thereafter, the matter was adjourned for 17.03.2020 and due to on going Corona Pandemic, the matter could not be heard by the Appellate Court on 17.03.2020 and adjourned for 09.04.2020 and because of the extension of the lockdown his appeal as well as the application u/s 389 Cr.P.C. could not be heard by the Ld. Trial court and his appeal was fixed for 09.07.2020. By way of the present appeal, it is prayed that the



sentence of the appellant may kindly be suspended till disposal of the present appeal which is pending in the court of Ms. Charu Aggarwal, Ld. ASJ, Central District, Delhi.

Having heard the submissions made by Ld. Counsel for appellant through Video Conferencing, it is well known fact that because of the complete lockdown due to on going Corona Pandemic further date has already been given in the absence of ld. Counsel for appellant/parties. That, the appellant has been convicted and sentenced for seven years and he has already spent more than 4 ½ years in the Jail. Therefore, in the interest of justice, the sentence of the appellant is suspended till next date of hearing i.e. 09.07.2020 subject to furnishing of bail bond of Rs.25,000/- with one surety of like amount to the satisfaction of this court.

Be put up for date already fixed i.e. on **09.07.2020** before the court of Ms. Charu Aggarwal, Ld. ASJ, Central District, Delhi, for passing further appropriate order.

Bail bond furnished and accepted.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
12.05.2020

FIR No.772/2015
u/s 354/354B/376D IPC & 6/10 POCSO Act.
PS: Timarpur
State Vs. Shankar Dass (Sunil)

12.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Chanchal, Jail Official from Central Jail No.1, Tihar, New
Delhi.

He has placed on record the non compliance of the order dtd. 11.05.2020 wherein interim bail of five days was granted to the applicant/accused Shankar Dass (Sunil). It has been submitted by Sh. Chanchal, Jail Official that there are two UTP namely Sh. Shankar Dass s/o Anoop Dass and Sunil s/o. Nepal Mehto in case FIR No.772/2015 u/s 354/354B/376D IPC & 6/10 POCSO Act PS Timarpur but there is no clarity in the name of the accused, father name and address of the accused Shankar Dass (Sunil) and because of this reason the accused Shankar Dass (Sunil) could not be released.

The Ahlmad of this court has made a call from his mobile phone number to the mobile phone of counsel for applicant/accused Anand Mishra on his mobile number 9999669702 and he has submitted that he has moved an application of Shankar Dass (Sunil).

There is ambiguity and confusion as there are two accused namely Shankar Dass and Sunil in this case and counsel for accused is telephoncially informed to move an appropriate application to clarify the name of the accused with his father name and address in whose favour the five days interim bail was granted by the Ld. ASJ, Central District, THC, Delhi vide order dtd. 11.05.2020. The concerned present bail application be put up before the court for tomorrow i.e. **13.05.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
12.05.2020

FIR No.224/2018
u/s 419/420/467/468/471/34 IPC
PS:Subzi Mandi
State Vs. Sharwan Kumar

12.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. S.K. Sinha, Ld. Counsel for applicant/accused.

On the request of ld. Counsel for applicant/accused,
Revision Petition be put up for arguments on **29.06.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

12.05.2020

FIR No.0089/2020
u/s 186/332/353/188/269/270/34 IPC & section 3 PDPP Act
PS: Timarpur
State Vs. Sahil Sharma

12.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Rohit Kalra, Ld. Counsel for applicant/accused.

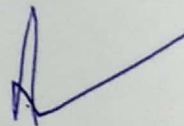
Arguments heard on the bail application through Video

Conferencing.

Report not received.

Let, report be called from the concerned SHO for

14.05.2020.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
12.05.2020